

ITEM NO.54

REGISTRAR COURT. 2 SECTION XI
S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS
BEFORE THE REGISTRAR MR. M V RAMESH

Petition(s) for Special Leave to Appeal (C) No(s). 31661/2016
SANTOSH KUMAR AND ORS Petitioner(s)

VERSUS

STATE OF U.P. AND ORS.

Respondent(s)

(With interim relief and office report)

WITH

SLP(C) No. 32262/2016

(With Appln.(S) for exemption from filing c/c of the impugned
Judgment and Interim Relief and Office Report)

Date : 27/02/2017 This petition was called on for hearing today.

For Petitioner(s) Mr.Vishwajit Singh,Adv.

Mr.Pankaj Singh,Adv.

For Respondent(s) M/s Vidhi International,Adv.

Mr.Upendra Mishra,Adv.

Mr. Vinay Garg,Adv.

UPON hearing the counsel the Court made the following

O R D E R

SLP(C) No.31661/2016

The respondent Nos.1 & 2 have already filed the counter
affidavit.

Four weeks time as last chance is given to the Ld.counsel for
the petitioner to comply with the terms of the order dated
18.01.2017 of this Court in respect of the respondent Nos.3 & 4.
Ld.counsel for the petitioner is directed to take fresh steps
in respect of the respondent No.5 within two weeks.

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SLP(C) No. 32262/2016

Ld.counsel for the respondent Nos.1-3 has already filed the
counter affidavit but he has failed to file the vakalatnama.

Ld.counsel shall within a period of four weeks as last chance file
the vakalatnama failing which the counter affidavit filed by him
shall be taken off the record.

List the matter again on 12.04.2017.

(M V RAMESH)

Registrar

SB